

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 322**  
IA-1867/2024, IA-582/2024

**IN**  
**IB-431(ND)/2019**

**IN THE MATTER OF:**

M/s. Shree Balaji Refractories Co.

.... Petitioner/Applicant

Vs.

M/s. RGTL Industries Ltd.

.... Respondent

**Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant/ : Mr. Rishi Kapoor & Ms. Deboleena Dutta, Advs.  
Liquidator

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by  
Hon'ble Members.

List the matter on **22.05.2024.**

-Sd-  
**(COURT OFFICER)**